

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 4069
TO BE ANSWERED ON 27.03.2017**

WAGE BOARD FOR JOURNALISTS

†4069. SHRI SADASHIV LOKHANDE:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the names of the State Governments which have not implemented the recommendations of the Bachawat and Manisana wage boards after acceptance and notification of these recommendations by the Government;**
- (b) the date on which central level monitoring committee was constituted along with the achievements made by this Committee till date; and**
- (c) the various dates specified by the Government for setting up of special cells by the State Governments to constitute a committee for monitoring the progress of implementation, to activate the State labour enforcement system and to submit quarterly progress report to the Government?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): The recommendations of the Bachawat Wage Boards were notified by the Government on 31.08.1989. The recommendations of the Manisana Wage Boards were notified on 05.12.2000 and 15.12.2000. Subsequently, Government also notified the recommendations of the Majithia Wage Boards on 11.11.2011. Thus, all the State Governments are required to implement the recommendations of the Bachawat and Manisana Wage Boards.

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(b): A Central Level Monitoring Committee (CLMC) has been set up on 24th April, 2012 to review the progress of the implementation of the recommendations of the Wage Boards constituted under the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955. As a result of constant monitoring of the CLMC, 397 newspaper establishments in various States have fully implemented the recommendations of the Majithia Wage Boards.

(c): Since the State Governments have the responsibility for implementation of the recommendations of the Wage Boards, the Government of India wrote to all the State Governments to create Special Cells to oversee the progress of implementation, constitute Tripartite Monitoring Committee and gear up the State Labour Enforcement Machinery to ensure speedy and prompt implementation of the Awards of Wage Boards and to submit quarterly progress report to the Ministry.
